

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.31/(MAH)/2015

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

NAME OF THE PARTIES:

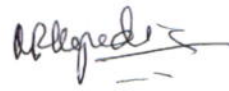
Mr. Dharamdas N. Mehta

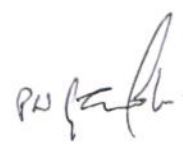
V/s.


M/s. Meridian Construction Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Manisha Khandekar	Advocate for Respondent No 2	
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2.	Prayanka Khandekar	Advocate for Proposed Respondents	
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3.	Ishan Sinha i/b Wadia Ghandy & Co.	Advocate for Petitioners	
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ORDER

& Co. **T.C.P. 31/397-398/CLB/MB/MAH/2015**

1. The Learned Representatives of both the sides are present.
2. As per the statement of the Learned Representatives of both the sides seeking time so that the Settlement can be completed and other compliances can also be made in respect of disqualification of Directors.
3. The Application for restoration of names of the names of the Directors is to be listed along with the C.P. Adjourned to **29.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
13.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)